

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 22.10.83

INSTITUTION
INCOME TAX

No. 5433 (F.No.203/24/83-IT.II): In continuation of this Office Notification No.3795(F.No.203/6/80-IT.II) dtd.16.1.81, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (iii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Institution" in the area of other natural and applied sciences subject to the following conditions:-

- (i) That the National Institute of Public Finance and Policy, New Delhi will maintain a separate account of the sums received by it for scientific research.
- ii) That the said institution will furnish annual returns of its scientific research activities to the prescribed authority for every financial year in such form as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said institution will submit to the Prescribed authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

INSTITUTION

National Institute of Public Finance and Policy,
New Delhi

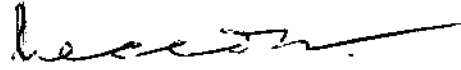
This notification is effective for a period of three years from 1.4.1983 to 31.3.1986

(M.C.C. GOVAL)

Under Secretary to the Govt. of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IT/Audit)/Investigation/Spl. Investigation NSRP/Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of COMS (IT), 1st floor, Awan-e-Ghalib, Gata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi, with reference to their O.M.13/31/83-IT.II dated 17/7/1983.
5. Shri P. S. Kartha, Joint Secretary, Ministry of Law, Chastri Bhavan, New Delhi.
6. The Professor Incharge, National Institute of Public Finance and Policy, 18/2, Galsang Vihar Marg Special Institutional Area, New Delhi-110067.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin section of D.L.(NSRP) New Delhi (5 copies).


(M.C.C. GOVAL)

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

22-10-1983

नई दिल्ली, 22-10-1983

अधिसूचना
(आयकर)

सं० 5433 (फा० सं० 203/24/83-आ० क० नि०-II)

: इस कर्तव्य की

दिनांक 16-1-1981 की अधिसूचना सं० 3795 (फा० सं० 203/6/80-आ० क० नि०-II)

के तहत निम्नलिखित हैं, सर्वसाधारण की जानकारी के लिए यह सूचित किया जाता है कि विभिन्न प्रशासकीय, अर्थशास्त्रीय और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को आयकर विभाग 1962 के नियम 6 के साथ कठित आयकर अधिनियम, 1961 की धारा 35 की उप-धारा (1) के तहत (ii) के प्रयोजनों के लिए अन्य प्रावधानों तथा अनुसूचित विभागों के क्षेत्र में "संस्था" प्रयोजन के अतिरिक्त निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि राष्ट्रीय लोक वित्त तथा नीति संस्थान, नई दिल्ली वैज्ञानिक अनुसंधान के लिए उनके द्वारा प्राप्त राशियों का प्रयोग करेगा।
2. यह कि उक्त संस्था अपने वैज्ञानिक अनुसंधान संबंधी प्रक्रियाओं की कार्यात्मक विवरणी, विभिन्न प्रशासकीय और प्रौद्योगिकी कार्य के संबंध में प्रति वर्ष 30 अप्रैल, तक अपनी प्रक्रिया में प्रस्तुत करेगी जो इस प्रयोजन के लिए अतिरिक्त किया जाए और उसे भुजित किया जाए।
3. यह कि उक्त संस्था अपनी गुणवत्ता तथा अन्य दस्तावेजों को अपने संबंधित वार्षिक लेखों की तथा अपनी परिवर्तनीयता, देयता, दायित्वों को तृप्त-पत्र की रूप-रक प्रति, प्रतिवर्ष विभिन्न प्रशासकीय में प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक की एक-एक प्रति संबंधित अधिकार अधिकृत को भेजेगा।

संस्था

राष्ट्रीय लोक वित्त तथा नीति संस्थान, नई दिल्ली।

यह अधिसूचना 1-4-1983 से 31-3-1986 तक 3 वर्ष की अवधि के लिए प्रभावी है।

अरुण गोयल
(फा० जी० सी० गोयल)
अवर सचिव, भारत सरकार